

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).18355/2004

(From the judgement and order dated 18/07/2003 in CWP No.  
14328/2000 of The HIGH COURT OF PUNJAB & HARYANA AT CHANDIGARH)

BALBIR SINGH

Petitioner(s)

VERSUS

STATE OF HARYANA & ORS.

Respondent(s)

(With office report )

Date: 14/01/2011 This Petition was called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE MUKUNDAKAM SHARMA  
HON'BLE MR. JUSTICE ANIL R. DAVE

For Petitioner(s) Mrs. Kawaljit Kochar, Adv.  
Mr. Ashok K. Sharma, Adv.  
Ms. Kusum Chaudhary, Adv.

For Respondent(s) Mr. Manjit Singh AAG  
Mr. Harikesh Singh, Adv.  
Mr. Gaurav Teotia, Adv.  
Mr. Sanjeev Kumar, Adv.  
Mr. Kamal Mohan Gupta, Adv.

UPON hearing counsel the Court made the following  
O R D E R

Counsel appearing for the State of Haryana seeks  
for and is allowed four weeks' time to place the original  
record. At request adjourn for four weeks.

(NEELAM GULATI)  
SR.P.A.

(RENU DIWAN)  
COURT MASTER